



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती
Regional Office
UTTAR PRADESH POLLUTION CONTROL BOARD, BASTI

संदर्भ संख्या : 139/सां-148/NGT/2024

दिनांक : 17/05/2024

To,

The Registrar General,
Hon'ble National Green Tribunal,
Principal Bench,
Faridkot House, Copernicus Marg,
New Delhi- 110001

Sub: Response with respect to order dated 14.03.2024 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 912 & 913 of 2022 Manav Sewa Sansthan & Anr. V/s Union of India & Ors.

Sir,

Kindly refer to the subject mentioned above. In compliance of the order dated 14.03.2024 passed by the Hon'ble National Green Tribunal, Principal Bench, New Delhi in Original Application No. 912 & 913 of 2022 Manav Sewa Sansthan & Anr Versus Union of India & Ors, please find attached herewith the water balance/water audit report of M/s Balrampur Chini Mills Ltd (Sugar & Chemical) Unit- Balrampur, Vishunipur, Balrampur, U.P. on behalf of U.P. Pollution Control Board for your kind perusal and further necessary action.

Sincerely Yours,

Enclosures: As above.

(Dr. T.N. Singh)
Regional Officer

CC:- Copy to following for information and further necessary action.

1- CEO-6, U.P. Pollution Control Board, Lucknow.

2- Law Officer- 1, U.P. Pollution Control Board, Lucknow.

Regional Officer

BEFORE
THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
ORIGINAL APPLICATION NO- 912 OF 2022
With
ORIGINAL APPLICATION NO- 913 OF 2022

IN THE MATTER OF:

Manav Seva Sansthan & Anr.

Applicant (s)

Versus

Union of India & Ors.

Respondent (s)

REPORT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN PURSUANCE TO THE ORDER DATED 14.03.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI IN ORIGINAL APPLICATION NO. 912 OF 2022 WITH ORIGINAL APPLICATION NO. 913 OF 2022, MANAV SEVA SANSTHAN & ANR VERSUS UNION OF INDIA & ORS.

1. That vide its order dated 14.03.2024, Hon'ble National Green Tribunal, New Delhi has passed the directions. The relevant excerpt of the aforesaid direction is as follows:-

"..... 3. UPPCB is also directed to file the water balance/water audit report in respect of consumption/discharge/source of water in the distillery



unit, sugar unit and at residential/domestic section. Let the same be filed within a period of two weeks....."

2. That in compliance to the above order dated 14.03.2024, officials of the Regional Office, Uttar Pradesh Pollution Control Board, Basti has inspected the Industries in questioned M/s Balrampur Chini Mills Ltd (Sugar Division), Balrampur and M/s Balrampur Chini Mills Ltd (Chemical Division), Distillery Unit, Balrampur on 29.03.2024. The copy of the inspection report is being attached herewith as **Annexure No-1** to this report.

3. That the relevant excerpt of the above report is as follows:

".....A. M/s Balrampur Chini Mills Ltd (Sugar Division), Balrampur-

6. It is evident from the above table that the 700 KLD water is supplied for demand of water in the residential colony of the unit and 2006 KLD water is supplied for demand of water in industrial process and other uses like for daily use by the workers, farmers, etc.

7. UPPCB vide letter dated 20.12.2023 has issued consent to operate for discharge of treated effluent (Domestic 120 KLD and Industrial 2400 KLD) while 12000 TCD Cane Crushing by the unit.

8. As per the MOEF & CC notification dated 14.01.2016, the final waste water discharge limit for

sugar industry is allowed as 200 Liters per Ton of Cane Crushed, hence in view of the same, UPPCB has allowed to the unit to discharge 2400 KLD treated industrial effluent against the 12000 TCD Cane Crushing.

9. During inspection, it has been observed that unit has installed metering arrangement at sources of water i.e. at the bore wells and no arrangement for metering has been observed to quantify the different uses water in industrial process and other uses like for daily use by the workers, farmers, etc.

**B. M/s Balrampur Chini Mills Ltd (Chemical Division),
Balrampur**

5. All bore wells are connected with common header for supply demand of water and unit has made arrangement by way of a flow meter to measure demand of water for residential purpose. During the day of the inspection, by correlating the last day flow meter reading (237390) with the reading of flow meter found during inspection (237465), 75KLD water consumption was observed for residential purpose.
6. It is evident from the above point no- 4 & 5 that the 75 KLD water is supplied for demand of water in the residential colony of the unit and 1400 KLD water is

supplied for demand of water in industrial process and other uses like for daily use by the workers etc.

7. UPPCB vide letter dated 17.11.2022 has issued consent to operate for Zero Liquid Discharge for industrial effluent and 48 KLD for treated domestic effluent by the unit.
8. During inspection, it has been observed that unit has installed metering arrangement at sources of water i.e. at the bore wells and no arrangement for metering has been observed to quantify the different uses water in industrial process and other uses like for daily use by the workers etc....”
4. That the facts mentioned in the above inspection dated 29.03.2024, Regional Officer, Uttar Pradesh Pollution Control Board, Basti vide letter dated 16.04.2024 has directed the both the industries in question to submit the water audit report in respect of consumption/ discharge/ source of water in the distillery unit, sugar unit and at residential/domestic section. The copy of the letter dated 16.04.2024 is being attached herewith as **Annexure No-2** to this report.
5. That the industry in question vide letter dated 08.05.2024 has submitted the reply against the Uttar Pradesh Pollution Control Board letter dated 16.04.2024. The relevant excerpt of the same is as following-

".....We are submitting water balance of the unit BCML-Distillery & BCML-Sugar Div. & also we are informing you that we have started the water audit but now crushing season 2023 – 2024 has been over, so we will complete water audit report during operation of unit in the coming crushing season 2024-2025....."

The copy of the letter dated 08.05.2024 along with the water balance chart of the Sugar and Distillery Division are being collectively attached herewith as **Annexure No-3** to this report.

The above report on behalf of the Uttar Pradesh Pollution Control Board is placed before the Hon'ble National Green Tribunal for kind perusal and consideration please.

com/c
17/05/2024
(Dr TN Singh)

Regional Officer

UP Pollution Control Board
Ayodhya

Inspection Report of M/S Balrampur Chini Mills Ltd, Balrampur in compliance of the THE ORDER DATED 14.03.2024 PASSED BY HON'BLE NGT PRINCIPAL BENCH, NEW DELHI IN ORIGINAL APPLICATION NO. 912 OF 2022 With 913 OF 2022 Manav Sewa Sansthan & Anr Versus Union of India & Ors.

That vide its order dated 14.03.2024, Hon'ble National Green Tribunal, New Delhi has passed the directions. The relevant excerpt of the aforesaid direction is as follows:-

".....3. UPPCB is also directed to file the water balance/water audit report in respect of consumption/discharge/source of water in the distillery unit, sugar unit and at residential/domestic section. Let the same be filed within a period of two weeks....."

That in compliance to the above order dated 14.03.2024, officials of the Regional Office, Uttar Pradesh Pollution Control Board, Basti has inspected the Industries in questioned M/s Balrampur Chini Mills Ltd (Sugar Division), Balrampur and M/s Balrampur Chini Mills Ltd (Chemical Division), Distillery Unit, Balrampur on 29.03.2024. At the time of inspection Sri Uday Veer Singh & Sri Rajeev Agarwal were present as industry representative of the Sugar and Chemical Division respectively. The fact found during inspection is as follows-

12

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**A. M/s Balrampur Chini Mills Ltd (Sugar Division),
Balrampur**

1. During inspection dated 29.03.2024, the unit was found operational and having cane crushing Capacity- 12000 TCD and 18 MW Co-Generation.
2. There are four bore wells installed in the premises of the Sugar Unit for the abstraction of the Ground Water. All aforesaid bore wells are equipped with the electromagnetic flow meter for measuring of ground water abstracted.
3. The unit has obtained NOC from Ground Water Department, UP for abstraction of ground water 3000 KLD which is valid upto 27.12.2026. The copies of the said NOCs are collectively being attached herewith as **Annexure No-1** to this report.
4. Out of 04 bore wells, bore well no-1 is dedicated for domestic purposes only to supply demand of water in the residential colony of the unit. Rest other bore wells from 02 to 04 are dedicated for industrial purpose to supply demand of water in industrial process and other uses like for daily use by the workers, farmers, etc.
5. The meter reading of the all bore wells were found during the inspection of unit dated 29.03.2024 are tabulated below:

Bore well no.	Meter Reading of date 28.03.2024 (As per the Logbook)	Meter Reading during inspection dt. 29.03.2024	Abstracted Water (KLD)
01	63928	64628	700
02	428373	429375	1002
03	2266366	2266381	15
04	90624	91613	989
Total			2706

6. It is evident from the above table that the 700 KLD water is supplied for demand of water in the residential colony of the unit. 2006 KLD water is supplied for demand of water in industrial process and other uses like for daily use by the workers, farmers, etc.




7. UPPCB vide letter dated 20.12.2023 has issued consent to operate for discharge of treated effluent (Domestic 120 KLD and Industrial 2400 KLD) while 12000 TCD Cane Crushing by the unit.
8. As per the MOEF & CC notification dated 14.01.2016, the final waste water discharge limit for sugar industry is allowed as 200 Liters per Ton of Cane Crushed, hence in view of the same, UPPCB has allowed to the unit to discharge 2400 KLD treated industrial effluent against the 12000 TCD Cane Crushing.
9. During the day of the inspection, by correlating the last day flow meter reading (220250) with the reading of flow meter found during inspection (220590), 340 KLD discharge of treated industrial effluent was observed.
10. During inspection, it has been observed that unit has installed metering arrangement at sources of water i.e. at the bore wells and no arrangement for metering has been observed to quantify the different uses water in industrial process and other uses like for daily use by the workers, farmers, etc.

**B. M/s Balrampur Chini Mills Ltd (Chemical Division),
Balrampur**

1. During inspection dated 29.03.2024, the unit was found operational and having capacity to produce 330 KLD Rectified Spirit/ Ethanol while using B Heavy Molasses/Sugar Cane Juice along with 8.5 MW Co Generation Power Plant.
2. There are four bore wells installed in the premises of the Distillery Unit for the abstraction of the Ground Water. All aforesaid bore wells are equipped with the electromagnetic flow meter for measuring of ground water abstracted.
3. Earlier, the unit has obtained NOC from Ground Water Department, UP for abstraction of ground water 1600 KLD which was valid up to 03.10.2023 for each borewell, However, the unit had applied for

12

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renewal of NOC from UPGWD on 6.11.2023 and said application is pending for disposal.

4. The meter reading of the all bore wells were found during the inspection of unit dated 29.03.2024 are tabulated below:

Bore well no.	Meter Reading of date 28.03.2024 (As per the Logbook)	Meter Reading during inspection dt. 29.03.2024	Abstracted Water (KLD)
01	794048	794778	730
02	1000894	1000894	0
03	1029987	1029987	0
04	96131	96876	745
Total			1475

5. All bore wells are connected with common header for supply demand of water and unit has made arrangement by way of a flow meter to measure demand of water for residential purpose. During the day of the inspection, by correlating the last day flow meter reading (237390) with the reading of flow meter found during inspection (237465), 75KLD water consumption was observed for residential purpose.
6. It is evident from the above point no- 4 & 5 that the 75 KLD water is supplied for demand of water in the residential colony of the unit and 1400 KLD water is supplied for demand of water in industrial process and other uses like for daily use by the workers etc.
7. UPPCB vide letter dated 17.11.2022 has issued consent to operate for Zero Liquid Discharge for industrial effluent and 48 KLD for treated domestic effluent by the unit.
8. During inspection, it has been observed that unit has installed metering arrangement at sources of water i.e. at the bore wells and no arrangement for metering has been observed to quantify the different uses water in industrial process and other uses like for daily use by the workers etc.

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Keeping in view of the above mentioned points specially point no 10 of Sugar Unit and point no-09 of the distillery unit, Regional Office, UPPCB vide letter dated 16.04.2024 has directed to both the unit to submit water audit report for the same. The copy of the letter dated 16.04.2024 is being attached herewith as Annexure No-2 to this report.

Unit vide letter dated 08.05.2024 has submitted the reply against the UPPCB letter dated 16.04.2024. The operative part of the same is as following-

“.....We are submitting water balance of the unit BCML-Distillery & BCML-Sugar Div. & also we are informing you that we have started the water audit but now crushing season 2023 – 2024 has been over, so we will complete water audit report during operation of unit in the coming crushing season 2024-2025.....”

The copy of the letter dated 08.05.2024 along with the water balance chart of the Sugar and Distillery Division are being collectively attached herewith as Annexure No-3 to this report.


(Arun Kumar Srivastava)
Scientific Assistant


(Dr TN Singh)
Regional Officer

935

**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR
SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:
REG039450**

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000190			
Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt- Balrampur, Uttar Pradesh	Application Form Serial No.	BLMP1021RIN0023
Date of Submission	11/10/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	Company Address	Village Bishunpur, Block &District: Balrampur
Location Particulars			
District	Balrampur	Block	Balrampur
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2007		

936

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	119.78
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	120.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	120.00	Maximum Allowable Running Hours Per Day:	11.00
Maximum Allowable Annual Extraction of Ground Water:			271920.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

937

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

938

shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :23/03/2022

Place:Balrampur

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh



Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR
 SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
 INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
 AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:
 REG018620**

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000191			
Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Dist- Balrampur, Uttar Pradesh	Application Form Serial No.	BLMP1021RIN0024
Date of Submission	11/10/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	Company Address	Village Bishunpur, Block &District: Balrampur
Location Particulars			
District	Balrampur	Block	Balrampur
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2007		

940

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	119.78
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	80.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	80.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:			34720.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

941

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

942

shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :28/03/2022

Place:Balrampur

This certificate is electronically generated and does not require digital signature

943

**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

**Form 8 (E)**

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR
SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:
REG018174**

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 202110000221			
Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt- Balrampur, Uttar Pradesh	Application Form Serial No.	BLMP1021RIN0025
Date of Submission	13/10/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	Company Address	Village Bishunapur, Block & District: Balrampur
Location Particulars			
District	Balrampur	Block	Balrampur
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/2007		

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	119.78
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	80.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	80.00	Maximum Allowable Running Hours Per Day:	1.00
Maximum Allowable Annual Extraction of Ground Water:			29200.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars or information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

945

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

946

- shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :28/03/2022

Place:Balrampur

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh



Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR
SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO:
REG015502**

VALID FROM 28/12/2021 TO 27/12/2026

Registration No.: 20211000222			
Name of the Owner	RAJEEV KUMAR AGARWAL		
Address of the Applicant	P.O. Balrampur, Distt- Balrampur, Uttar Pradesh	Application Form Serial No.	BLMP1021RIN0026
Date of Submission	13/10/2021	Specimen Signature	
Company Name	BALRAMPUR CHINI MILLS LTD SUGAR DIV. BISHUNPUR	Company Address	Village Bishunapur, Block & District: Balrampur
Location Particulars			
District	Balrampur	Block	Balrampur
Plot No./Khasra No.	Existing Land document attached.	Municipality/Corporation	No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	01/04/1985		

948

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	119.78
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	50.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	120.00
Date of Energization (In Case of Electric Pump)		01/04/1985	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	120.00	Maximum Allowable Running Hours Per Day:	12.00
Maximum Allowable Annual Extraction of Ground Water:			296640.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	CGWA/NOC/IND/REN/1/2020/5665 is valid upto 6/11/2021.		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) n case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring

- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
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3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
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- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
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 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well)

950

shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.

- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :28/03/2022

Place:Balrampur

This certificate is electronically generated and does not require digital signature

951

Annexure No-2

प्रदूषण रोकिए!
पर्यावरण बचाइए!!

दूरभाष एवं फ़ैक्स : 05542-281440
Phone & Fax : 05542-281440



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, बस्ती
Regional Office
UTTAR PRADESH POLLUTION CONTROL BOARD, BASTI

संदर्भ संख्या : 40/सां०-148/N.G.T./2024 दिनांक : 16.04.2024

सेवा में,

महाप्रबंधक
मेसर्स बलरामपुर चीनी मिल्स लि०(शुगर एवं डिस्टीलरी),
बलरामपुर।

विषय:-उद्योग के आसवनी एवं चीनी इकाई में जल खपत का वाटर बैलेन्स एवं वाटर ऑडिट रिपोर्ट प्रेषित करने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-912, 913/2022 मानव सेवा संस्थान व अन्य बनाम यूनियन आफ इण्डिया व अन्य में पारित आदेश दिनांक 14.03.2024 का संदर्भ ग्रहण करने का कष्ट करें। माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा राज्य बोर्ड से उद्योग के शुगर एवं डिस्टीलरी इकाई में जल खपत/उत्प्रेषण निस्तारण/जलश्रोत के संबंध में वाटर बैलेन्स/वाटर ऑडिट रिपोर्ट प्रेषित करने के निर्देश दिये गये हैं।

उपरोक्त के परिप्रेक्ष्य में आपको निर्देशित किया जाता है कि उद्योग के दोनो इकाईयों यथा शुगर एवं डिस्टीलरी में जलापूर्ति के श्रोत, जल खपत एवं प्रक्रिया जनित उत्प्रेषण के संबंध में वाटर बैलेन्स एवं वाटर ऑडिट रिपोर्ट एक सप्ताह में इस कार्यालय को प्रेषित करना सुनिश्चित करे, जिससे तत्संबंध में राज्य बोर्ड द्वारा माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में निर्धारित समयावधि के अन्दर वाटर बैलेन्स एवं वाटर ऑडिट रिपोर्ट दाखिल किया जा सके।

भवदीय

(डॉ० टी०एन० सिंह)
क्षेत्रीय अधिकारी

पृ०सं० एवं दिनांक:-उपरोक्त।

प्रतिलिपि:-मुख्य पर्यावरण अधिकारी(वृत्त-6), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी

ब्लॉक रोड, बुद्धापुरम, बड़बन, बस्ती-272001

Web site: www.uppcb.com, e-mail id: robasti@uppcb.in, ropcbasti@gmail.com



Annexure No-3

BALRAMPUR CHINI MILLS LIMITED

FACTORY : P.O. : BALRAMPUR, DISTT. : BALRAMPUR (U.P.) PIN-271201
PHONES : 05263-232061, 232078, 232235 | GSTIN : 09AAACB9373Q1ZW

Ref. No. : L./Pollution/211

08TH MAY, 2024

To,

The Regional Officer
U. P. Pollution Control Board,
Block Road, Badeban,
Near / Infront of Dr. Ramesh Chandra Srivastava Clinic,
Budhapuram,
BASTI - 272001 (U.P.).
Phone No. : 05542 - 281440

Subject : Please take reference of your letter no. : 40/SA/148/NGT/2024 dated : 16.04.2024 in regard water balance & water audit report of the unit BCML - Distillery & BCML - Sugar Div.

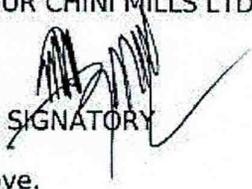
Resp. Sir,

Please take reference of your issued letter of dated : 16.04.2024, in the matter of water balance and water audit report. In this regard, we are submitting water balance of the unit BCML - Distillery & BCML - Sugar Div. & also we are informing you that we have started the water audit report but now crushing season 2023 - 2024 has been over, so we will complete water audit report during operation of unit in the coming crushing season 2024 - 2025.

The copy of letter dated : 08.05.2024 alongwith the water balance chart of the sugar & distillery division are being collectively attached as annexure to this report.

With regards.

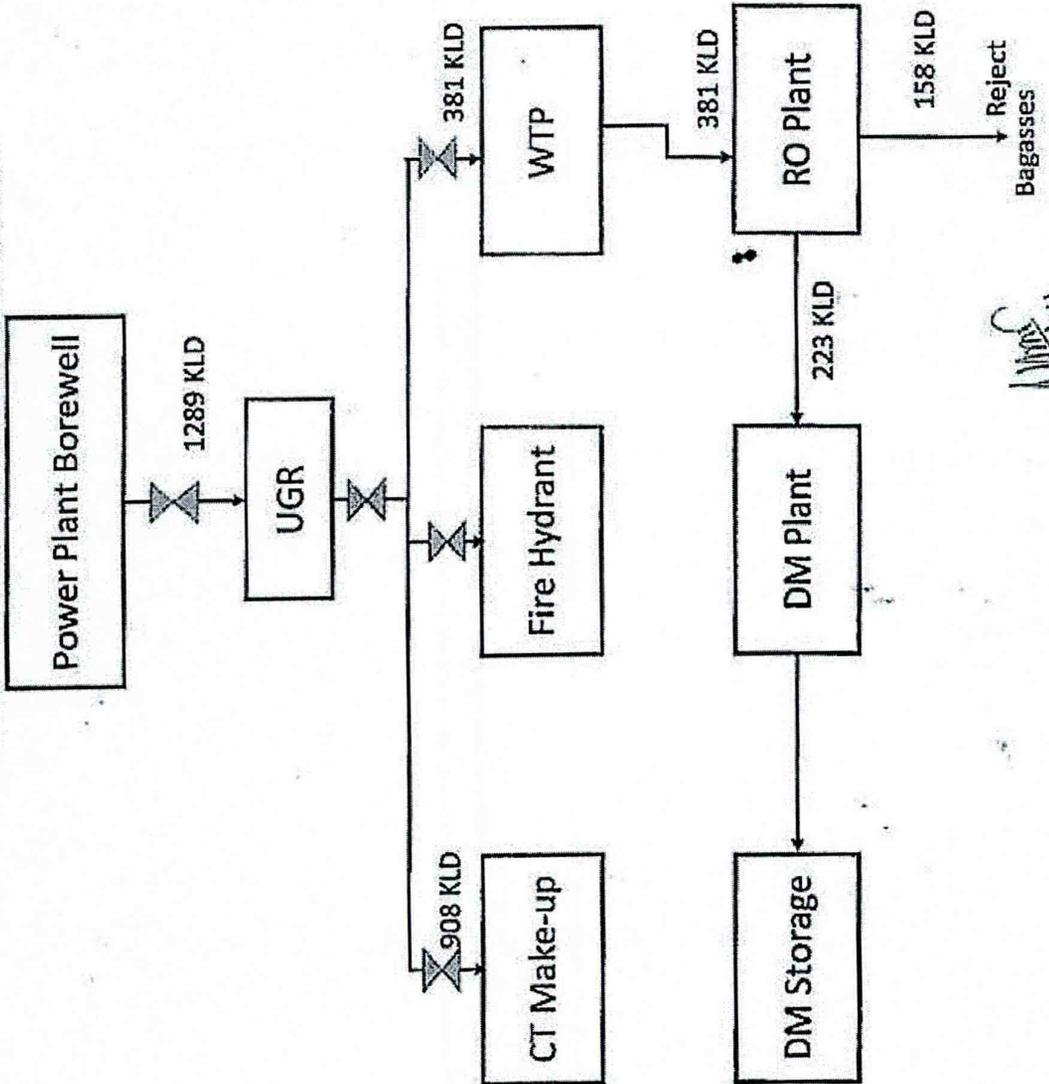
Yours faithfully,
For BALRAMPUR CHINI MILLS LTD.


AUTHORIZED SIGNATORY

Encl. : As above.

Cc to : The Chief Environmental Officer (Circle-6), U.P. Pollution Control Board, T.C. - 12V, Vibhuti Khand, Gomati Nagar, Lucknow - 226010.

BALRAMPUR CHINI MILLS LTD, UNIT - BALRAMPUR
WATER AUDIT STUDY AT BCML, UNIT BALRAMPUR (U P)
WATER BALANCE OF CO GEN POWER PLANT ON 28.03.2024



Handwritten signature